

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Date 20/03/2008

Appeal No. E/2244/2006-SM[BR]

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S THE SIMBHAOLI SUGAR MILLS LTD
P. O. SIMBHAOLI [U.P]

M/S THE SIMBHAOLI SUGAR MILLS LTD

C.C.E.MEERUT II

Appellant
Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 456 /2008 -SM[BR] dated 4.2.2008
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E.MEERUT II

2. Adv. / Consult SHRI. KAMALJIT SINGH ADV.
J-144 PATEL NAGAR-I GHAZIABAD [U.P]

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, R.K. PURAM, W.B. NO.2, PRINCIPAL BENCH
NEW DELHI, COURT NO. III**

Excise Appeal No.2244 of 2006-SM (BR)

[Arising out of order in appeal No.87-CE/MRT-II/2006 dated 17.4.2006 passed by
the Commissioner of Central Excise (Appeals-II), Meerut]

Date of Hearing/ Decision:4.2.2008

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

- | | | |
|--|---|----|
| 1. Whether Press Reporters may be allowed to see
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982. | : | |
| 2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not? | : | NO |
| 3. Whether Their Lordships wish to see the fair copy
of the Order? | : | |
| 4. Whether Order is to be circulated to the Departmental
authorities? | : | |

M/s. The Simbhaoli Sugar Mills Ltd.

...Appellants
[Rep. by None.]

Vs.

CCE, Meerut-II

Respondent
[Rep. by Mr. S. Gautam, Authorized Representative (DR)]

CORAM: Mr. P.K. Das, Member (Judicial)

FINAL Order No... 456 / 0.8... / Dated: 4.2.2008
SM/BN

Per P.K. Das:

None appeared on behalf of the appellant. There is no application for adjournment. It seems that the applicant is not interested to proceed in the matter. Accordingly, the appeal is dismissed for non-prosecution.

Order dictated & pronounced in open court on 4.2.2008.

(P.K. Das)
Member (Judicial)

Ckp.